

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No. 76151 of 2016**

(On behalf appellant)

(Arising out of Order-in-Original No. 38-42/S.Tax/Commr/2016 dated 28.03.2016  
passed by Commissioner of Central Excise & Service Tax, Ranchi-I)

**M/s Abhishek Shekhar**

West Bokoro Colliery, Ghatotand, Ramgarh-823514

**Appellant**

*VERSUS*

**Commissioner of Central Excise & Service Tax, Ranchi**

5-A, Main Road, Ranchi-834001.

**Respondent**

**APPEARANCE :**

Shri Sandeep Kumar Agarwal, Chartered Accountant for the Appellant

Shri Debopriyo Sue, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO...76432/2024**

DATE OF HEARING : 24.07.2024

DATE OF DECISION : 24 .07.2024

**Per Ashok Jindal :**

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

**(K.Anpazhakan)  
Member (Technical)**